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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR

BENCH: JAIPUR.

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R.A. NO.37/95

Date of order: 19.9.1996

&
M.A.179/95

D.V.Singh & others : Applicants

Versus

Union of India and others: Respondents

Mr. S.Kumar, counsel for the applicants
Mr. K.N.Shriyal, counsel for the respondents

CORAM:


HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

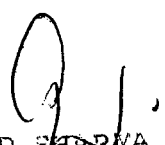
ORDER

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

The learned counsel for the applicants states that this review application has become infructuous in view of the order dated 24.4.1996 passed by the respondents granting necessary benefits to the applicants. The said order dated 24.4.1996 as presented by the respondents has been taken on record. The review application is dismissed as having become infructuous.

2. Misc. Application No.179/95 also stands disposed of.


(RATAN PRAKASH)
MEMBER (J)


(O.P.SHARMA)
MEMBER (A)